

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, JAIPUR BENCH, JAIPUR.

* * *

Date of Decision: 8.12.99

OA 545/99

Gulab Singh Chouhan s/o Shri Sultan Singh r/o 140, Bajrang Vihar, Shanti Nagar, Durgapura, Jaipur.

... Applicant.

Versus

1. Union of India through Secretary, Min. of Human Resources Development, New Delhi.
2. Commissioner, Kendriya Vidyalaya Sangathan, 18-Institutional Area, Shaheed Jeet Singh Marg, New Delhi.
3. Dy. Commissioner, KVS, Shaheed Jeet Singh Marg, New Delhi.
4. Asstt. Commissioner (Adm), KVS (Estt. IV Section), 18, Institutional Area, Shaheed Jeet Singh Marg, New Delhi.
5. Asstt. Commissioner, KVS, Regional Office, 92, Gandhi Nagar Marg, Bajaj Nagar, Jaipur.

... Respondents.

CORAM:

HON'BLE MR. S. K. AGARWAL, JUDICIAL MEMBER

HON'BLE MR. N. P. NAWANI, ADM. MEMBER

For the Applicant ... Mr. Ashok Kumar Pareek

For the Respondents ... ---

ORDER

(PER HON'BLE MR. S. K. AGARWAL, JUDICIAL MEMBER)

The prayer of the applicant in this case is that the respondents be directed to count the past services rendered by the applicant in NDS (NFC) Department w.e.f. 10.1.60 to 22.10.71. It is stated by the learned counsel for the applicant that the applicant has made representation before the departmental authorities to count his past services but his request was rejected on the ground that he has not given his option within the stipulated date i.e. 31.10.90. He seeks direction to the respondents to consider his prayer sympathetically according to rules.

2. In view of his submission, we direct the respondents that in case the applicant files a fresh representation within two weeks from the date of passing of this order, his representation must be disposed of by a reasoned and speaking order within a period of six weeks from the date of receipt of the representation. While disposing of the representation, option filed on 7.1.91 by the applicant will not be ground for rejection of his representation as in the facts and circumstances of this case option filed on 7.1.91 is treated within time and delay if any is condoned.

(G)

3. In case the applicant is having any grievances against the disposal of representation, he is free to approach this Tribunal.

4. With these directions, this OA is disposed of at the stage of admission.



(N.P.NAWANI)
ADM.MEMBER



(S.K.AGARWAL)
JUDL.MEMBER